

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**FRIDAY, THE SIXTH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

CIVIL REVISION PETITION NO: 3860 OF 2024

Petition under Article 227 of the Constitution of India, against the order Dated: 13-11-2024 passed in C.E.P.No. 25 of 2024 on the file of the Court of the Additional, Special Court in the cadre of District Judge for Trial and Disposal of Commercial Disputes, City Civil Court at Hyderabad.

Between:

1. Gangotri Metal Industry, A partnership firm having its office at H. No. 8-2-316/5/1, Road No. 14, Banjara Hills, Hyderabad- 500034 represented by its Managing Partner M. Anand Reddy S/o. Late M. Chandrapal Reddy, aged about 58 years, Occ. Business.
2. M. Anand Reddy, S/o. Late M. Chandrapal Reddy, aged about 58 years, Occ. Business R/o. H. No. 8-2-316/5/1, Road No. 14, Banjara Hills, Hyderabad-500034.

...PETITIONER/DECREE HOLDER

AND

1. Krishna Trading Co-Unit 2, Having its registered office at 402, RDB Blue Hope, Old Surya Theatre Commercial Block bearing M.No. 4-1-875,876,877/1, Tilak Road, Hyderabad Represented by its Authorized Signatory Anup Kumar Jhunjunwala
2. Anup Kumar Jhunjunwala, S/o. Krishna Kumar Jhunjunwala R/o. Flat NO. 102, RDB Pranav, Plot No. 90/91, Road No. 2, Banjara Hills, Hyderabad-500034
3. M/s Tripti Hitech Blocks N Constructions LLP, Having its registered office at 402, RDB Blue Hope, Old Surya Theatre Commercial Block bearing M.No. 4-1-875,876,877/1, Tilak Road, Hyderabad, represented by its Authorized Signatory Anup Kumar Jhunjunwala.
(Respondent No. 1 and 3 are Not Necessary Parties)

...RESPONDENTS/JUDGMENT DEBTOR

I.A.NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to pass an order to direct to attach the Shares belonging to the Respondent No.2 in the company M/s Hindustan Concrete Blocks Pvt Ltd.

Counsel for the Petitioners: SRI. DIVYA RAI SOHNI

Counsel for the Respondent No.2: None Appeared

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

CIVIL REVISION PETITION No.3860 of 2024

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Ms. Divya Rai, learned counsel for the petitioners.

2. In this civil revision petition under Article 227 of the Constitution of India, the petitioners have assailed the validity of the order dated 13.11.2024 passed in C.E.P.No.25 of 2024 by which urgent notice has been issued by the Additional Special Court in the Cadre of District Judge for Trial and Disposal of Commercial Disputes at Hyderabad to the judgment debtor No.2 and the matter has been directed to be posted on 09.12.2024.

3. We have heard learned counsel for the petitioners.

4. The order sought to be impugned in this petition does not adjudicate the rights and liabilities of the party and therefore, the same cannot be treated as an order. Even

otherwise, the prayer for attachment of the shares of the judgment debtor No.2 is pending before the executing court. It is open for the petitioners to make a prayer before the executing court for attachment of the shares of the judgment debtor No.2 on the next date of hearing.

5. With the aforesaid liberty, the civil revision petition is disposed of. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

//TRUE COPY//

Sd/- N. SRIHARI
ASSISTANT REGISTRAR

SECTION OFFICER

To

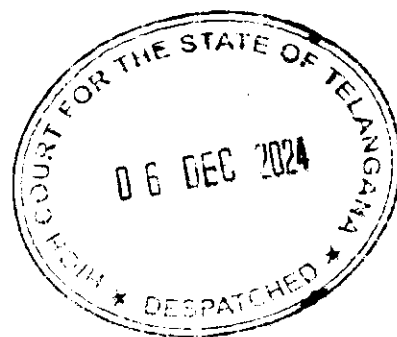
1. The Additional Special Court in the Cadre of District Judge for Trial and Disposal of Commercial Disputes, City Civil Court, at Hyderabad.
2. One CC to SRI. DIVYA RAI SOHNI, Advocate [OPUC]
3. Two CD Copies

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**HIGH COURT
DATED:06/12/2024**

**ORDER
CRP.No.3860 of 2024**



DISPOSING OF THE CRP

S
[Signature]
06/12/2024